

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 30.6.2011

Petition No. 299/2010

IN THE MATTER OF

Provisional transmission tariff for combined asset of Ckt-I (Asset-I) and Ckt-II (Asset-II) of 400 kV, D/C Teesta (stage-V) Silliguri transmission line, 315 MVA , 400/220kV , ICT-II at Baripada sub-station (Asset-III) along with associated bays, and (Asset-IV) Shifting of 50 MVAR Reactor from Rengali to Baripada end of Transmission System associated with Teesta (Stage-V) HEP in Eastern Region for the period from 1.4.2009 to 31.3.2014.

Petition No. 323/2010

AND IN THE MATTER OF

Provisional transmission tariff for 400 kV transmission system associated with Farakka (I and II) STPS in Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 331/2010

AND IN THE MATTER OF

Provisional transmission tariff for Chukha transmission system in Eastern Region for the period from 1.4.2009 to 31.3.2014.



AND IN THE MATTER OF

Provisional transmission tariff for LILO of 400 kV Bongaigaon-Malda transmission line at Silliguri and sub-station at Silliguri (New) in Eastern Region for the period from 1.4.2009 to 31.3.2014.

AND IN THE MATTER OF

Provisional transmission tariff for (i) 1 x 500 MW HVDC back to back station at Sansaram; (ii) Associated AC switchyard at Sansaram and Allahabad & Auxiliary System including 400 kV Sarnath-Allahabad line with associated bays etc. under Eastern-Northern inter-regional HVDC Transmission System in Eastern Region for the period from 1.4.2009 to 31.3.2014.

**AND
IN THE MATTER OF**

Power Grid Corporation of India Ltd., Gurgaon **Petitioner**

Vs

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Board, Calcutta
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Govt. of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

Respondents

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in Eastern Region for the period from 1.4.2009 to 31.3.2014, based on the



Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as “the 2009 regulations”).

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

“(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the **Annexure I** to **Annexure V** of this order.



4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

[M.DEENA DAYALAN]
MEMBER

sd/-

[V.S.VERMA]
MEMBER

sd/-

[DR.PRAMOD DEO]
CHAIRPERSON



Petition No. 299/2010

Provisional transmission tariff for combined asset of Ckt-I (Asset-I) and Ckt-II (Asset-II) of 400 kV, D/C Teesta (stage-V) Silliguri transmission line, 315 MVA, 400/220 kV, ICT-II at Baripada sub-station (Asset-III) along with associated bays, and (Asset-IV) Shifting of 50 MVAR Reactor from Rengali to Baripada end of Transmission System associated with Teesta (Stage-V) HEP in Eastern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Combined Asset of Ckt-I of 400, D/C Teesta and Ckt-II of 400 kV Teesta- Siliguri transmission line.	4836.32	4801.22	4676.86	4547.48	4418.85
	315 MVA, 400/220 kV, ICT-II at Baripada Sub-Station along with associated bays Stage-II	285.08	288.22	291.58	291.74	292.26

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Combined Asset of Ckt-I of 400, D/C Teesta and Ckt-II of 400 kV Teesta- Siliguri transmission line.	4352.69	4321.10	4209.17	4092.73	3976.97
	315 MVA, 400/220 kV, ICT-II at Baripada Sub-Station along with associated bays Stage II-	270.83	273.81	277.00	277.15	277.65

Petition No. 323/2010

Provisional transmission tariff for 400 kV transmission system associated with Farakka (I and II) STPS in Eastern Region for the period from 1.4.2004 to 31.3.2009.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	4786.51	4875.58	5012.25	5164.15	5294.30

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	4068.53	4144.24	4260.41	4389.53	4500.16

Petition No. 331/2010

Provisional transmission tariff for Chukha transmission system in Eastern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	3292.06	3393.55	3584.57	4022.77	4536.52

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	2798.25	2884.52	3046.88	3419.35	3856.04

Petition No. 11/2011

Provisional transmission tariff for LILO of 400 kV Bongaigaon-Malda transmission line at Silliguri and sub-station at Silliguri (New) in Eastern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	959.64	967.02	974.69	983.80	995.99

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	911.66	918.67	925.96	934.61	946.19

Petition No. 151/2011

Provisional transmission tariff for (i) 1 x 500 MW HVDC back to back station at Sansaram; (ii) Associated AC switchyard at Sansaram and Allahabad & Auxiliary System including 400 kV Sarnath-Allahabad line with associated bays etc. under Eastern-Northern inter-regional HVDC Transmission System in Eastern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Asset- I: 1x500 MW HVDC back to back station at Sasaram	975.72	989.77	1005.55	1023.12	1045.74
	Asset- II: Associated AC switchyard at Sasaram and Allahabad and Auxilliary System including 400 KV Saranath-Allahabad line with associated bays etc. under Eastern -Northern Inter Regional HVDC Transmission System	3096.00	3023.54	2953.32	2891.14	2849.67

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Asset- I: 1x500 MW HVDC back to back station at Sasaram	878.15	890.79	905.00	920.81	941.17
	Asset- II: Associated AC switchyard at Sasaram and Allahabad and Auxilliary System including 400 KV Saranath-Allahabad line with associated bays etc. under Eastern-Northern inter Regional HVDC Transmission System	2786.40	2721.19	2657.99	2602.03	2564.70

